

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. 71
TO BE ANSWERED ON 14.09.2020

DISPLACEMENT OF TRIBALS

71. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government is aware that a large number of tribal people are being displaced as a result of various construction/development projects and if so, the details thereof;

(b) whether the Government maintains any data in this regard;

(c) if so, the details thereof including the number of tribals displaced as a result of such activities; and

d) the remedial steps taken or being taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (d): The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013 in short) stipulates the provisions for Compensation, Rehabilitation and Resettlement in the matter of land acquired for public purposes.

Section 4 (5) of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 states that save as otherwise provided, no member of a forest dwelling Scheduled Tribe or Other Traditional Forest Dwellers shall be evicted or removed from the Forest Land under his occupation till the recognition and verification procedure is complete.

The Panchayats (Extension to Scheduled Areas) Act, 1996, also provides that the Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas or development projects and before resettling or rehabilitating persons affected by such projects in the Scheduled Areas; the actual planning and implementation of the projects in the Scheduled Areas shall be coordinated at the State Level.

Constitutional provisions under Schedule -V also provide safeguards against displacement of tribal population because of land acquisitions etc.

Further, Land and its management fall under the legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule — List II (State List) — Entry No. (18).
